

*(Interruptions)**[English]**[English]*

MR. SPEAKER: Now we go to the next item. Shri P. R. Kumaramangalam...

MR. SPEAKER: Nothing will go on record.

*(Interruptions)\***(Interruptions)*

15.00 hrs

MR. SPEAKER: Dr. Laxminarayan Pandey. Not present So. we go to the next item. Prof. Madhu Dandavate. .

MR. SPEAKER: Let us hear the Parliamentary Affairs Minister.

*(Interruptions)*

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I have to make a submission to the House. From my talk with Mr. Sathe, I understand and I also believe that he told in your chamber that he would not like to press the Privilege Motion and he would like the matter to be closed. If that is what Mr. Sathe wants to say, I think the House should appreciate that. After that, when you take up the important issues, as you have first called Mr. Madanlal Khurana in the morning, he may be called to make his submission. That is my suggestion.

14.58 hrs.

GOLD (CONTROL) ACT REPEAL BILL\*\*

*(Interruptions)**[English]*

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, I beg to move for leave to introduce a Bill to repeal the Gold (Control) Act, 1968

SHRI VASANT SATHE (Wardha): Sir, I want to say that we do not want the business of the House and other matters that are coming in any way to be prevented and we would not like to press the privilege matter further. We sincerely hope and pray that such an incident of illness of the Prime Minister will not happen again and we hope he overcomes his Monday morning sickness very soon.

MR. SPEAKER: The question is

"That leave be granted to introduce a Bill to repeal the Gold (Control) Act, 1968."

*The motion was adopted*

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

*[Translation]**(Interruptions)*

MR. SPEAKER: Mr. Khurana, you have

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\*Not recorded.

been allowed to make your submission regarding Motiakhan incident.

**SHRI MADAN LAL KHURANA** (South Delhi): This is in reference to the notice given by me in the morning. I have given notices of two Motions. in writing.

**MR. SPEAKER:** You may speak, as you wish.

**SHRI MADAN LAL KHURANA:** Since, the matter of fire incident will be raised by Shri Kalka Das, I would like to refer to the news that has appeared in today's press saying that a Sub-Inspector, namely Beant Singh, has been arrested in connection, with the three cases of Bomb explosions in the recent past in Delhi—two of these cases took place in the premises of the two police stations. In this connection some police personnel have been arrested which include a Sub Inspector named Beant Singh, but his son Jasbeer Singh, is at large. I want to tell the House that, today, hundreds of Delhi policemen are at large and their whereabouts are not know to us. These policemen were recruited during the last 5-6 years from Gurdaspur district in Punjab and from various districts of Uttar Pradesh. Delhi Police does not have any record of their addresses. There are many policemen against whom many law-suits of dacoity and thefts have been filed in courts. What I mean to say is that this thing itself shows the way how these people had been recruited in the Delhi Police, who later on indulged in the terrorist activities. I would also like to submit that some men of doubtful integrity and dubious character have been recruited in Delhi. I mean to say that all the police personnel recruited during the last 10 years should be screened thoroughly. I have been told that such a screening exercise was undertaken after the assassination of Mrs. Indira Gandhi. Its report should be presented to the House so that it may come to light as to which of the employees were missing or absconding since

the assassination of Mrs. Gandhi. This work of scrutiny should be done by the Delhi Police itself. This is the only humble request to you.

**SHRI HARISH RAWAT** (Almora): Mr. Speaker, Sir, since the assumption of power by the new Government at the Centre, certain bad omens are coming to the fore in Delhi, which portend something dangerous.

**MR. SPEAKER:** You have given a notice regarding Indo-Pak border issue.

**SHRI HARISH RAWAT:** Certainly I will follow your directions. But I would like to make a special mention of Motia Khan fire incident, in which many people have been burnt alive and the Government have not undertaken any rescue operation in this regard.

**MR. SPEAKER:** You have given your notice on Indo-Pak border issue, so please come to that issue.

**SHRI HARISH RAWAT:** Following your directions, I am coming to that issue.

Mr. Speaker, Sir, it is appearing daily in the press that Pakistan is mobilising its troops near the border line. New types of make-shift aerodromes have been built by Pakistan in these areas. According to the newspapers, the reservist soldiers, who had gone on leave, have been asked to report for duty in Pakistan. Pakistan is also receiving sophisticated ballistic missiles from China and the army has been given the red-alert. But here we find that our Prime Minister is going round to Sikkim and other places giving warning to Pakistan and asking the people of his country to remain alert. It would have been better if the hon. Prime Minister had come to the House to take all the members into confidence and apprise them of the position regarding the defence preparations of the country. It is a matter of grave concern for the

[Sh. Harish Rawat]

entire House and the people of India. So, I would request the Prime Minister to brief the House about the defence strategy and preparations of the Government to face the situation being created on the Indo-Pak border.

[*English*]

MR. SPEAKER: Shri Ram Chandra Dome.

(*Interruptions*)

15.08 hrs.

[SHRI VAKKOM PURUSHOTHAMAN  
*in the Chair*]

SHRI. A. CHARLES (Trivandrum): Sir, there is an item in the agenda that Mr. George Fernandes will make a statement.

MR. CHAIRMAN: It has already been done.

SHRI A. CHARLES: We should have the right to know what it is.

DR. RAM CHANDRADOME (*Birbhum*): Sir, Nepali speaking people of our country have been agitating for the recognition of their language. We on behalf of the CPM Party, have also been launching movement for a long time demanding recognition of the Nepali language and other regional languages like Manipuri, Santhali etc. The West Bengal Assembly and the Sikkim Assembly also have passed unanimous resolutions in this direction.

Now this is high-time that the Government of India recognises languages like Nepali, Santhali, Manipuri etc. Our demand to the Government is that we want to know categorically from the Government of India about the recognition of these languages, as there is a movement going on for the recog-

inition of these languages. This is my submission.

MR. CHAIRMAN: Shri Basudeb Acharya-not here.

Dr. Laxminarayan Pandeya.

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM (Salem): Mr. Chairman, I had given notice to the speaker to raise an urgent matter of public importance which, in fact, deals with the lives of millions of people who live in my State of Tamil Nadu. For the last 17 years, an issue has been pending with regard to the dispute of Cauvery waters between the States of Karnataka and Tamil Nadu on sharing of waters. Today, the 24th April, the case before the Supreme court is supposed to come up and today was the deadline by which the Government of India was requested to communicate its decision and report the position about the negotiations between the State of Tamil Nadu and the State of Karnataka. The period of agreement on sharing of Cauvery waters had concluded in 1974 after the conclusion of the term of 50 years. We have taken a clear stand in Tamil Nadu that the previous agreement up to 1974 does not entitle the State of Karnataka to claim that whatever water was available under the earlier agreement to the people of Tamil Nadu, should be reduced. Not only that. In addition to that, what is important is they have in the last 16 years, constructed several dams and impounded waters of the tributaries of Cauvery without even ensuring the continued requirement of Tamil Nadu which is the lower riparian State. What is even more important at the moment is that today the double-crop land of Tanjore has been reduced almost by 5 lakh acres and the farmers have to abandon the cultivation of second crop. Not only that. The most important thing is today even drinking water shortage has started taking place because in Mettur originally 377 TMC we used to have up to 1972. (*Interruptions*)

SHRI SOMNATH CHATTERJEE

(Bolpur): He has started speaking on the next item, namely, Demand for Grants of the Ministry of Water Resources.

SHRI P. R. KUMARAMANGALAM: He has to understand that his party people are also in Tamil Nadu. My plea is only one.

MR. CHAIRMAN: Be very brief.

SHRI P. R. KUMARAMANGALAM: I am brief. The most important point is that we feel the delay in referring the Cauvery Water dispute to the Tribunal is hurting the interests of Tamil Nadu and the people of Tamil Nadu. Over 26 sittings have taken place. Negotiations have taken place. We, therefore, request and plead with the Government, especially the Prime Minister, that they should convey to the supreme court and take a decision to refer the dispute to the tribunal.

SHRI HANNAN MOLLAH (Uluberia): Sir, over the years, the Authorities of the State Bank of India because of their ulterior motive, shifted jobs from Calcutta office of State Bank of India to other places of the Branch. The Accounts Section of Central Accounts Office has been shifted from Calcutta to Nagpur in 1959, transfer of inter-branch reconciliation work of Central Account Office from Calcutta to Bombay, transfer of rupee travellers' cheques section from Calcutta to Bombay, are some of the instances. These transfers were effected in spite of the opposition of the people of West Bengal and Government of West Bengal and the bank employees themselves. West Bengal is losing Rs. 150 crores because of shifting of Income-tax and State Bank of India employees Provident Fund and other Sections from Calcutta office. 500 people lost their job opportunities. I demand that all the jobs shifted from Calcutta should be brought back to Calcutta office of State Bank of India again. Services such as Income-Tax, State Bank of India employees Provident Fund, Dead Stock Account, rupee travellers cheques, adjusting entries and extension and cancellation charges, all these should be brought back to Calcutta Office. this is the demand of the entire people of

West Bengal and of the bank employees and of the Government of West Bengal. Finance Minister should take note of it and necessary action should be taken by him. This should be given importance.

[*Translation*]

SHRI KALKA DAS (Karol Bagh): Mr. Chairman, Sir, I have given you in writing about the yesterday's Motia Khan fire incident. This is a matter of very very urgent importance. This, fire incident has taken the lives of 9 children. Two women have also received burn injuries and 3000 'jhuggies' have been burnt to ashes.

...(Interruptions)...

[*English*]

MR. CHAIRMAN: I have called the names which the Hon. speaker has listed. Zero Hour is over. Now Matters Under Rule 377 will be taken up.

MR. CHAIRMAN: Now, the House shall take up Matters under Rule 377.

(Interruptions)

SHRI MADAN LAL KHURANA (South Delhi): Sir, I have given two notices..

[*Translation*]

And about one notice, I have told you that it belongs to the constituency of Shri Kalka Das, so it will be taken up by him.... (Interruptions)

[*English*]

MR. CHAIRMAN: The hon. Speaker has prepared a list of Members for making Submissions. I have called only those names. No more names will be called. Please cooperate with me.

(Interruptions)